PARADIP PORT MOVEMENT OF VEHICLES
(CONTROL OF TRAFFIC)
ORDER, 1975
Paradip Port, the 19th March, 1976

No. 1986/in pursuance of provisions of Rule 91 of Paradip Port Rules, 1966 framed under Section 6 of Indian Ports Act, 1908, the following order is made namely :-

1. **Short Title and application** :
   - i) This order may be called “Paradip Port Movement of Vehicles (Control of Traffic) Order, 1975.
   - ii) It shall apply to the whole area within the Paradip Port limits including the prohibited area as notified in Government of Orissa, Home Department (Special Section) Notification No. 2184/C, dated 28th April 1966, under Section 2 of the Official Secrets Act, 1923.
   - iii) This order shall come into force with immediate effect.

2. The motor lorries, trucks or other Vehicles for the conveyance of goods and other motor vehicles including buses, mini-buses, stage carriages etc. shall not be driven along or upon any of the roads, wharves or quays within the Port or any road inside the Port limits or be admitted into or allowed in the Port without a licence issued in this behalf by the Traffic Manager and except in accordance with the following conditions namely :-
   - i) Such vehicles shall conform in all respects to the provisions of the Motor Vehicles Act, 1938 and the rules made thereunder.
   - ii) Such vehicles shall not be left unattended.
   - iii) Such vehicles shall ordinarily ply on the recognised roads in the Port, but may however be permitted on the wharves, in transit sheds and upon open storage space and on all other roads for the purpose of loading or unloading etc. subject to the specific approval of the competent Port authority viz. Traffic Manager/Secretary/Officer-in-charge, Central Industrial Security Force.
   - iv) Such motor lorries or vehicles when entering or leaving the Port shall stop at the Port gates until permission to pass has been obtained from the Traffic Manager and/or Secretary/Officer on duty, Central Industrial Security Force at the gate and the Driver thereof shall on demand produce for inspection the licence permitting the lorries or vehicles to enter the port area.
v) No such vehicle shall be allowed to remain within the Port any longer than is in the opinion of the Traffic Manager/Secretary/Officer-in-charge, Central Industrial Security Force necessary for the purpose for which licence is granted. Loitering and plying of vehicles for hiring is prohibited.

vi) Vehicle should ply as per the speed limit as indicated at different points and places inside the port area.

vii) Traffic Manager/Secretary/Officer-in-charge of Central Industrial Security Force are the competent authority for the control of movement of vehicles inside the Port area and their decision and instruction are final and binding.

viii) No such vehicles shall fill their tanks with petrol or other fuel within the Port without a special permit from the Traffic Manager-Secretary/Officer-in-charge, Central Industrial Security Force as the case may be.

ix) All vehicles shall park at specified places or areas and at no other parking fees as and when prescribed shall be payable.

x) The licence granted to any vehicle under this order shall be revoked by the Traffic Manager at any time without assigning any reason and no refund shall be made of any proportionate fees in respect of the unexpired portion of the period of licence, if any.

xi) The licence granted to any vehicle under this order shall be cancelled as a penalty for violation of terms of this order/licence.

3. A valid licence shall be obtained from the Traffic Manager, Paradip Port Trust on payment of licence fee as may be prescribed in the form enclosed.

4. For any destruction or damage to any of the Port property caused by the vehicles, without prejudice to any penalty that may be imposed under any other law, the owner of the vehicles shall be liable to pay the amount of compensation for the damage, as may be decided by the Traffic Manager.

5. If any Driver/Owner of the vehicle contravences any of the provisions of this order, the Motor Vehicles Act, 1939 and the rules made thereunder, Customs Act, the Paradip Port Rules, 1966 or any instruction issued by Traffic Manager,-Secretary, Officer-in-charge, Central Industrial Security Force, he shall be punishable for every such offence with fine which may extend to Rs. 100/- in addition to the other penalties as may be imposed under law by the Traffic Manager.

Sd/- (Premananda Tripathy)
Chairman
Paradip Port Trust
LICENCE

This licence is granted to M/s................................................................. (to be know here-in-after as the licence for the purpose of using the vehicle No.................................... for conveyance of goods/passengers along or upon any of the roads, wharves or quays within the Port limits) under Rule 91 of Paradip Port Rules, 1966 for the period from............... to............................... subject to following terms and conditions :-

1. Terms and conditions :

1) The licence shall remain valid for the period specified above unless it is cancelled earlier.

2) Licence fee or such other amount as may be fixed from time to time is payable for the period of licence at the time of granting permit.

3) The licence granted to any vehicle may be revoked by the Traffic Manager Paradip Port Trust without assigning any reason and no refund shall be made of any proportionate fees in respect of the unexpired portion of licence, if any.

4) The motor lorries or other vehicles for conveyance of goods and passengers shall be driven along or upon any of the roads, wharves or quays within the Port or be admitted into or allowed into the Port, subject to the following conditions namely :-

i) Such vehicles shall conform in all respects to the provision of the Motor Vehicle Act. 1939 and the rules made thereunder.

ii) Such vehicles shall not be left unattended.

iii) Such vehicles shall ordinarily ply on the recognised roads in the Port, but may however, be permitted on the wharves, in transit sheds and upon open storage space for the purpose of loading or unloading subject to control by the Traffic Manager/Secretary/ Officer-in-Charge of Central Industrial Security Force.

iv) Such motor lorries or vehicles, when entering or leaving the Port, shall stop at the Port gates until permission to pass has been obtained from the Traffic Manager and/or Secretary/ Officer on duty, Central Industrial Security Force at the gate and the Driver thereof shall on demand produce for inspection the licence permitting the lorry or vehicle to enter the Port.

v) No such vehicles shall be allowed to remain within the Port longer than is in the opinion of the Traffic Manager/Secretary/Officer-in-Charge, Central Industrial Security Force necessary for the purpose for which the licence is granted. Loitering and plying of vehicles for hire is prohibited.
vi) Vehicle should ply as per the speed limits as indicated at different points/places inside the port area.

vii) Traffic Manager/Secretary/Officer-in-Charge, Central Industrial Security Force are the competent authority for the Control and supervision of the movement of vehicles inside the Port area and their decision and instruction are final and binding.

viii) No such vehicles shall fill their tanks with petrol or other fuel within the port without a special permit from the Traffic Manager/Officer-in-charge of Central Industrial Security Force.

ix) All vehicles shall park at specified places and areas and at no other, Parking fees as and when prescribed shall be payable.

x) Licence granted to any vehicle under the order shall be revoked by the Traffic Manager at any time without assigning any reason and no refund shall be made of any proportionate fees in respect of the unexpired portion of the period of licence, if any.

xi) The licence granted to any vehicles under the order shall be cancelled as a penalty for violating the terms of order and licence.

5) The licensee shall not molest, assault, resist hinder, obstruct, impede or interrupt or offer or attempt to molest, assault, hinder obstruct, impede or interrupt any employee of the Port in the performance of his functions or disobey his lawful orders, or use abusive or offensive language or aid or incite others to do any of these acts.

6) The licensee shall abide by the instructions issued by the Traffic Manager/Secretary and other authorised officers from time to time.

7) For any destruction or damage to any of the Port property caused by the vehicle without prejudice to any penalty than can be imposed under any other law, the owner/driver of the vehicles shall be liable to pay the amount of compensation for the damage, as may be decided by the Traffic Manager.

8) If any driver/owner of the vehicle contravenes and of the provisions of the order, conditions of this licence, the Motor Vehicle Acts, 1939, rules made there under, Customs Act, the Paradip Port Rules, 1966 and instructions issued by Traffic Manager/Officer-in-Charge of Central Industrial Security Force, he shall be punishable for every such offence with fine, which may extend to Rs. 100/- in addition to other penalties as may be admissible under law by the Traffic Manager.

Signature of the Licensing Authority
Traffic Manager

I do hereby agree to abide by the aforesaid terms and conditions of licence issued to me and the provisions of the order made under Paradip Port Rules, 1966.

Signature of the Licensee